

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 03.05.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (CA)/278/2023 in Company Petition/38/2022
NAME OF THE COMPANY	Kirlampudi Sugar Mills Ltd and Others
NAME OF THE PETITIONER(S)	Chikkilam Aishwarya
NAME OF THE RESPONDENT(S)	Kirlampudi Sugar Mills Ltd and Others
UNDER SECTION	241

ORDER

IA (CA)/278/2023

Present: Ld. PCS Mr. Vinay Babu Gade for the Applicant.

None for all the Respondents.

Respondents were already set ex-parte on 07.06.2023. Ex-parte against the Respondents No.1 to 7 was set aside vide order dated 05.10.2023 subject to costs of Rs.10,000/-. The Respondents No.1 to 7 did not file counter despite of many opportunities given. Opportunity was granted for filing of Counter vide order dated 04.12.2023 subject to cost of Rs. 30,000/-. Thereafter neither cost nor counter filed. Therefore, Respondents No.1 to 7 were again set ex-parte. **Matter is adjourned to 25.07.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)